SHRI HAREKRUSHNA MALLICK (Orissa): Sir, I would like the hon. Law Minister to place in the House itself for a very detaile<j discussion the real Terms of Reference so that it may be easy for the Law Commission to respond to the needs of the time.

SHRI P. SHIV SHANKAR: Sir, in answer to certain clarifications which have been sought, I can only explain that so far as tne terms of reference are concerned, one of the terms of reference which has been inserted is to examine the existing laws in the light of Directive Principles of State Policy and to suggest ways of improvement and reform and also to suggest such legislation as might be necessary to implement the Directive Principles and to attain the objectives set out in the preamble to the Constitution. When I say with reference to the Preamble to **the** Constitution and the Directive Principles and the laws to conform thereto, it takes care to a great extent the socialistic policies also. This is so **far** as my friend, Mr. Jha's clarification is concerned.

On **the** clarifications sought by Mr. Yadav, the first question which he asked me is the caste composition. (Interruptions)

SHRI NARASINGHA PRASAD NANDA (Orissa) • There is *no* need to mention about the castes. (Interruptions)

MR. DEPUTY CHAIRMAN: Scheduled Castes and the Backward Classes should be included. That is the demand of the Member.

SHRI P. SHIV SHANKAR: When I said composition, I wanted to explain with reference to the question that wag asked; Mr. Nanda should have objected at the time when Mr. Yadav put the question.

Sir, he was particularly concerned about some Harijan Members or the Tribals. I would very much love if some good names are passed on to me for consideration.

(Interruptions)

श्री लाडली मोहन निगम (मध्य प्रदेश) : हम इनफार्म कर देंगे।

SHRI P. SHIV SHANKAR: I may assure the hon. Members that if need arises we would expand the Law Commission. In fact he has also put me the question with reference to the Judges appointed in his High Court. I say, in his High Court, Sir, I have written letters and I have said in this House and outside. Though, of course, there had been some criticism about **that,** I have written that it should not **be** difficult for the Chief Justices and State authorities, namely the Chief Ministers and the Governors to pick out in every High Court persons belonging to minority communities and., backward classes, particularly belonging to the Scheduled Castes and the Scheduled Tribes. (Interruptions). Some reaction from certain chief Justices had been a little unhappy but notwithstanding that I assure this House that on my part I would not leave any stone unturned to see that these classes are represented and I would very much welcome if the hon. Members—this may be a title out of the way, but I would certainly make this request—may be pleased to bring certain proper persons to the notice of the State authorities from whom I am asking the recommendations, and they can in fit cases pass on to me also those names, I will consider those cases.

ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR THE WEEK COMMENCING 7TH DEC. 1981

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): With your permission, Sir, I rise to announce that Government Business in this House during the week' commencing 7th December, 1981, will consist of:—

(1) Further consideration and passing of the Anti-Apartheid (United Nations Convention)

Bill, 1981, is passed by Lok Sabha.

(2) Considerat on. and passing of **the** Indian Iron and Steel Company (Acquisition of Shares) Amendmen Bill, 1981.

(3) Considers" on and return of the Be-d: Workers Welfare Cess (Ai leidment) Bill, 1981, as passe by Lok Sabha.

(4) Consideration and passing of the follow ag Bills, as passed by Lok Sabha;

(a) The Cin-- Workers and Cinema Thea're Workers (Regulation of Employment) Bill, 1981.

<b) The Nat oral Bank for Agriculture ml Rural Development Bi 1, 1981.

(c) The (haparmukh Silghat Railway L:ne and the Kata-khal-Lal tbazar Railway Line (Nationalisation) Bill, 1981.

(d) The Pretention of Cruelty to Animals (Amendment) Bill.

(5) Discussion 0:1 the motion for modificatii n of Press Council (Budget eid Accounts) Rules, **1981,** by hii J. P. Mathur at 5 p.m. 01 Wednesday, the 9th December I18I.

(6) Discussior 01 the motions for Modifies ton of the Maruti Limited (,c<iUis:tion and Transfer of mdertakings.) Rules, 1981 b • Sarvashri Kalraj Mishra ml J.P. Mathur at 5 p.m. on Thursday, the 10th Decemb r, 1981.

श्री हुक्मदेव नारायण यादव (बिहार) : हमारी एक आपत्ति है। वह आपत्ति यह है कि मैं लगातार सदन में और आपसे भी प्रार्थना करता रहा हूं कि सरकार के जरिए सारे बिजनेस की जब बातें होती हैं, तो हमारे वह मण्डल कमीशन म पिछड़ा वर्ग आयोग का गठन हुआ था मण्डल कमीशन की रिपोर्ट आ गई है। सरकार उसके संबंध में क्यों मौन है ? आज सरकार के जरिए उस पर कोई प्रक्रिया नहीं अपनाई जा रही है। संविधान के तहत सरकार को उसे सदन के पटल पर रखना चाहिए, बहस करानी चाहिए और इस देश में इतनी बड़ी आबादी पिछड़े वर्ग की है।

कमीशन बनाया गया, लाखों रुपया उस पर खर्च किया गया, इतना सरकार का समय और साधन उस पर लगाए गए, रिपोर्ट आ गई है और उस पर बहस नहीं होगी, तो क्यों वह कमीशन बनाया गया था ? वह केवल पिछड़े वर्ग को लैमन जूस दे दिया गया है। मण्डल कमीशन की रिपोर्ट सरकार की अलमारियों में सड़ती रहे और पिछड़ावर्ग उस लैमन जूस को चूसता रहे।

इसलिए मैं आपसे प्रार्थना करता हूं कि आप सरकार को बाध्य करें और पिछड़े वर्गों के बारे में जो मंडल कमीशन की रिपोर्ट है वह सदन में आए, उस पर बहस करायी जाए और जल्दी से जल्दी उसकी जितनी सिफारिशें हैं उन सभी सिफारिशों को लागू किया जाए। खास कर श्री सीताराम केसरी जी से मैं प्रार्थना करूंगा कि आप भी उस दर्द के कम भोगी नहीं हैं, हम से ज्यादा भोगी है, और हमसे ज्यादा दफा आप को भोगना पड़ता है। हमारा घर का च्यूड़ा दही तो कम से कम मिश्र जी खा लेते हैं आप के हाथ का पानी भी बिहार में वह नहीं पीते थे। इसलिए मैं आपसे प्रार्थना करूंगा कि मंडल कमीशन की रिपोर्ट को जल्दी लाइए। उस पर बहस कराएं, उसकी सिफारिशों को लागू कराइए। अगर सरकार तैयार नहीं है तो आप उपसभापति महोदय, अपने विशेषाधिकार का प्रयोग कीजिए।

श्री शिव चन्द्र झा (बिहार): उपसभापति जी, मंत्री महोदय ने अगले सप्ताह के कार्यक्रम के बारे में जो बताया है, मेरा

[श्री शिव चन्द्र झा]

कहना है कि सिक्स्थ फाइव ईयर प्लान यानी छठी पंचवर्षीय योजना पर बहस हो। वह इस लिए मैं खास कर और जोर देता हूं उपसभापति महोदय, क्योंकि उसके बारे में कंसल्टटिव कमेटी की बैठक भी पिछले इंटर सेशन में नहीं हुई। मंत्रालय के कंसल्टेटिव कमेटी की बैठक हुई आखीर तक, लेकिन योजना मंत्रालय की कंसल्टेटिव कमेटी की बैठक भी नहीं हुई। तो शक होने लगता है कि यह जो नया लोन लिया गया है . . .

श्री उपसभापति : अरे, उसको मत लाइए।

श्री शिव चन्द्र झा : यह बहुत सब्टल कदम लगता है . . .

श्री उपसभापति : उस पर बहस हो गई।

श्री शिव चन्द्र झा : उस संदर्भ में योजना पर बहस हो। दूसरी बात उपसभापति महोदय, यहां पर सवाल कर दिए जाते हैं, छोटे मोटे क्वेश्चन हो जाते हैं, कालिंग अटेन्शन से बातें साफ नहीं होतीं। हम चाहते हैं अंतर्राष्ट्रीय परिस्थिति पर, इंटरनेशनल सिचुएशन पर, बहस हो।

श्री उपसभापति : उस पर बहस होने वाली है।

श्री शिव चन्द्र झा : तीसरी और आखिरी बात उपसभापति महोदय, यह है कि कल ही एटामिक पावर पर चर्चा हुई, एटामिक पावर के मुताल्लिक, कि पाकिस्तान एटामिक बम बना रहा है, एक्सप्लोजन करने जा रहा है। उस पर खास चर्चा हो, यह मेरी मांग है।

श्री सुरेन्द्र मोहन (उत्तर प्रदेश) : उपसभापति जी, कल भी दर्खास्त हुई थी और श्री सत्यपाल मलिक और सैयद शहाबुद्दीन ने और हमने लिखकर मोशन दिया है कि आवास मंत्री ने जो बयान टेबल आफ द हाउस पर रखा, उस पर हम चाहते हैं कि आप बहस की इजाजत दें।

श्री उपसभापति : ठीक है। उस पर हम लोग विचार कर रहे हैं और समय निर्धारित करेंगे।

सदन की कार्यवाही ढाई बजे तक के लिए स्थगित की जाती हैं।

The House then adjourned for lunch at twenty-eight minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock. The Vice-Chairman (Dr. Raft* Zakaria) in the Chair.

REFERENCE TO THE PLIGHT OF WORKERS OF SAHJORI COLLIERY IN SANTHAL PARGANAS, BIHAR

THE VICE - CHAIRMAN (DR. RAFIQ ZAKARIAJ: Now, we take up Special Mentions. Shri Shahabud-din please.

SHRI SYED SHAHABUDDIN (Bihar): Mr. Vice-Chairman, Sir, thank you for giving me an opportunity to draw the attention of the House and through the House, of the Govern-ment, to the plight of about 250 Hari-jan workers of Sahjori colliery in Santhal Parganas in Bihar. On 27th November, the colliery in which they Were working was bulldozed and closed by the Eastern Coalfields Ltd. which is a public sector organisation. This was done in the presence of armed police and the people were reduced to being mute spectators of their livelihood being snatched away from. them.

Sir, the whole "tory is this. This was **a** private colliery which was nationalised along with the entire **coal**